

Tikamgarh (Madhya Pradesh) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT-477/80].

(xivii) Report of the Santhal Parganas Gramin Bank, Dumka (Bihar) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT-478/80].

(xlviii) Report of the Hardoi (U.P.) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT-479/80].

(xlix) Report of the Krishna Gramena Bank, Gulbarga (Karnataka) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT-480/80].

(1) Report of the Kutch Gramin Bank, Bhuj (Gujarat) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT-481/80].

(li) Report of the Jamnagar Gramin Bank, Jamnagar (Gujarat) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT-482/80].

(6) A copy of the Annual Report (Hindi and English versions) under rule 6 of the General Insurance Business (Notification) Rules, 1973 on the working and affairs of the General Insurance Corporation of India and its subsidiaries for the year ended 31st December, 1977.

[Placed in Library. See No. LT-483/80].

(7) A copy each of the following Notifications. (Hindi and English versions) under sub-section (3) of

the section 12 of the Government Savings Certificates Act, 1959:—

(i) The National Savings Certificates (Fifth Issue) Amendment Rules, 1980, published in Notification No. GSR 65 (E) in Gazette of India dated the 28th February, 1980. [Placed in Library. See No. LT-484/80].

(ii) The Post Office Savings Certificates (Amendment) Rules, published in Notification No. GSR 66(E) in Gazette of India dated the 28th February, 1980. [Placed in Library. See No. LT-485/80].

12.04 hrs.

ELECTIONS TO COMMITTEES

(i) INDIAN COUNCIL OF AGRICULTURAL RESEARCH

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): On behalf of Shri Birendra Singh I beg to move the following:—

"That in pursuance of Rule 4 (vii) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research for a term of three years, subject to the other provisions of the said Rules."

MR. SPEAKER: The question is:

"That in pursuance of Rule 4 (vii) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research for a term of three years, subject to the other provisions of the said Rules."

The motion was adopted.

(ii) MARINE PRODUCTS EXPORT DEVELOPMENT AUTHORITY

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES (SHRI Z. R. ANSARI):

On behalf of Shri Pranab Mukherjee I beg to move the following:

"That in pursuance of section 4 (3) (c) of the Marine Products Exports Development Authority Act, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Marine Products Export Development Authority, subject to the other provisions of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of Section 4 (3) (c) of the Marine Products Exports Development Authority Act, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Marine Products Export Development Authority, subject to the other provisions of the said Act."

The motion was adopted.

(iii) TOBACCO BOARD

SHRI Z. R. ANSARI: On behalf of Shri Pranab Mukherjee I beg to move the following:—

"That in pursuance of sub-section (4) (b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 & 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tobacco Board for the term ending the 31st December, 1981, subject to the other provisions of the said Act and Rules made thereunder."

MR. SPEAKER: The question is...

PROF. N. G. RANGA (Guntur).
Mr. Speaker, Sir, I have to make a few observations regarding this matter. For a long time, we have been asking for amendment of the Tobacco Board Act as there has not been sufficient representation from the kisans on this board. Too many traders and their representatives have been found on it with the result that interests of the agriculturists have been neglected. Therefore, I have to plead with the Government to bring forward a suitable amendment to the Act for the purpose of providing effective representation to tobacco growers.

MR. SPEAKER: This cannot be raised at this stage. The question is:

"That in pursuance of sub-section (4) (b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tobacco Board for the term ending on the 31st December, 1981, subject to the other provisions of the said Act and Rules made thereunder."

The motion was adopted.

12.06½ hrs.

BUSINESS ADVISORY COMMITTEE SECOND REPORT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): I beg to move:

"That this House do agree with the Second Report of the Business Advisory Committee presented to the House on the 13th March, 1980."

SHRI NIREN GHOSH (Dum Dum): I have to make a submission....